

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 434**  
ANSWERED ON 06/02/2025

**ESTABLISHMENT OF MULTI-DOOR COURTHOUSE CENTRES**

**434. SHRI NARAYANA KORAGAPPA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there are approx 4.50 crore cases pending in district and taluka courts, 61 lakh in High Courts and less than a lakh in the Supreme Court;
- (b) if so, the details thereof;
- (c) whether it is also a fact that out of the above cases, nearly 30 per cent come under the Ministry of Finance;
- (d) if so, the details thereof;
- (e) whether there would be establishment of small-claims courts, night courts, a tourist court and Multi-Door Courthouses to fast track the court cases; and
- (f) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

**(a) & (b):** As per information available on National Judicial Data Grid (NJDG), the details of cases pending in various courts as on 30.01.2025 are as under:

Sl. No.	Name of Court	Pending Cases
1.	Supreme Court	82,922
2.	High Courts	62,28,980
3.	District and Subordinate Courts	4,56,17,477

**(c) & (d):** As per the information available on the LIMBS Portal, there are about 7 lakh cases pending where the Government of India is a party. Out of these, in about 1.9 lakh cases the Ministry of Finance is mentioned as a party.

**(e) & (f):** Following the enactment of the Criminal Law (Amendment) Act, 2018, and the order of the Hon'ble Supreme Court in Suo Motu Writ (Criminal) No. 1/2019, the Central Government introduced a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs). These include combined FTSCs, which handle both Rape and POCSO Act cases, and exclusive POCSO Courts, dedicated solely to cases under the POCSO Act, ensuring their expeditious disposal. As per inputs received from the High Courts, as of 31.12.2024, a total of 747 FTSCs, including 406 exclusive POSCO (e-POCSO) Courts, are functional across 30 States/UTs.

Additionally, for the expeditious resolution of commercial disputes, the Commercial Courts Act, 2015, provides for the establishment of Commercial Courts to ensure effective and timely adjudication of such matters.

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